

BUSINESS ADVISORY COMMITTEE
TWENTY-FIFTH REPORT
(Fourth Lok Sabha)

The Business Advisory Committee held a sitting on Thursday, the 28th November, 1968.

2. The Committee recommend the allocation of time to the following items of Government legislative and other business as shown against each:—

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| (1) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1968.
<i>(Consideration and passing)</i> | 1 hour. |
| (2) The Telegraph Wires (Unlawful Possession) Amendment Bill, 1968, as passed by Rajya Sabha.
<i>(Consideration and passing)</i> | 1 hour. |
| (3) The Industrial Disputes (Amendment) Bill, 1968, as passed by Rajya Sabha.
<i>(Consideration and passing)</i> | 3 hours. |
| (4) The Contempt of Courts Bill, 1968.
<i>(Motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee).</i> | Might be disposed of without discussion. |
| (5) Discussion and voting on the Supplementary Demands for Grants (Railways) for 1968-69. | 2 hours. |

NEW DELHI;
November 28, 1968.
Agrahayana 7, 1890 (Saka).

N. SANJIVA REDDY,
Chairman,
Business Advisory Committee.